

SHRI SHYAMNANDAN MISHRA: How do we attend the Business Advisory Committee? We will have to have time.

(Interruptions)

MR. SPEAKER: I can postpone it till tomorrow. I am asking the Business Advisory Committee to meet tomorrow.

SHRI EBRAHIM SULAIMAN SAIT: We should have discussion today.

MR. SPEAKER: Why don't you listen? We will have the discussion from 2 p.m. to 6 p.m. and not a minute after 6 p.m. The motion will be moved in the order of the names given in the Calling Attention. They will be considered as the movers.

कल रात बहुत जेट बैठना पड़ा था। माझे दम बजे तक हाउस चलता रहा। ऐसे रोज तो नहीं हो सकता है। अगर जेट बैठना चाहते हैं तब भी बना दें ताकि उमरो मुनाबिक करे। नहीं तो छः बजे पूरे खत्म कर दिया जाएगा कोई रहे या न रहे।

Let me settle it. The discussion will be under Rule 193. In regard to those Members whose names have appeared in the Calling attention list, they will also be accommodated, five of them. They will also be given a chance.

SHRI S. M. BANERJEE (Kanpur): Sir, yesterday, we read in the newspapers that the negotiations on ending the jute strike have failed. I moved an adjournment motion today.

MR. SPEAKER: I never accepted any motion on the jute strike.

SHRI S. M. BANERJEE: Sir, you should allow us a discussion on this matter. *(Interruptions)*

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES, ACT, 1955 AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) SECOND AMENDMENT RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ona Mehta (1) I beg to re-lay on the Table a copy each of the following Notification, (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Pay) Twenty-fourth Amendment Rules, 1974, published in Notification No. GSR 1260 in Gazette of India dated the 30th November, 1974.
- (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1974 published in Notification No. GSR 1261 in Gazette of India dated the 30th November, 1974.
- (iii) The Indian Forest Service (Pay) Third Amendment Rules 1974 published in Notification No. GSR 1262 in Gazette of India dated the 30th November 1974.

[Placed in Library See No. LT-8725, 74].

- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Twenty-fourth Amendment Regulations, 1974, published in Notification No. G.S.R. 1299 in Gazette of India dated the 7th December, 1974.

- (v) The Indian Administrative vice (Pay) Twenty-third Amendment Rules, 1974, published in Notification No. G.S.R. 1300 in Gazette of India dated the 7th December, 1974.

[Placed in Library. See No. LT-8827/74].

(2) I beg to lay:—

(a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Provident Fund) Second Amendment Rules, 1974, published in Notification No. G.S.R. 1317 in Gazette of India dated the 14th December, 1974.

(ii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1974, published in Notification No. G.S.R. 11 in Gazette of India dated the 11th January, 1975.

(iii) The Indian Police Service (Seniority of Special Recruits) Amendment Regulations, 1974, published in Notification No. G.S.R. 12 in Gazette of India dated the 11th January, 1975.

(iv) The Indian Police Service (Recruitment) Second Amendment Rules, 1974, published in Notification No. G.S.R. 13 in Gazette of India dated the 11th January, 1975.

(v) The All India Services (Remittances into and payments from Provident and Family Pension Funds) Amendment Rules, 1975, published in Notification No. G.S.R. 38 in Gazette of India, dated the 18th January, 1975.

(vi) The All India Services (Leave Amendment) Rules, 1975, published in Notification No. G.S.R. 39 in Gazette of India dated the 18th January, 1975.

(vii) The All India Services (Medical Attendance) Amendment Rules, 1975, published in Notification No. G.S.R. 40 in Gazette of India dated the 18th January, 1975.

(viii) The All India Services (Provident Fund) Amendment Rules, 1975, published in Notification No. G.S.R. 41 in Gazette of India dated the 18th January, 1975.

(ix) The All India Services (Travelling Allowances) Amendment Rules, 1975, published in Notification No. G.S.R. 42 in Gazette of India dated the 18th January, 1975.

(x) The All India Services (Conditions of Services—Residuary Matters) Amendment Rules, 1975, published in Notification No. G.S.R. 43 in Gazette of India dated the 18th January, 1975.

(xi) The Indian Administrative Service (Probation) Amendment Rules, 1975, published in Notification No. G.S.R. 44 in Gazette of India dated the 18th January, 1975.

(xii) The All India Services (Confidential Rolls) Amendment Rules, 1975, published in Notification No. G.S.R. 45 in Gazette of India dated the 18th January, 1975.

(xiii) The All India Services (Compensatory Allowance) Amendment Rules, 1975, published in Notification No. G.S.R. 46 in Gazette of India dated the 18th January 1975.

(xiv) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1975, published in Notification No. G.S.R. 47 in Gazette of India dated the 18th January, 1975.

- (xv) The Indian Administrative Service (Pay) Second Amendment Rules, 1975, published in Notification No. G.S.R. 48 in Gazette of India dated the 18th January, 1975.
- (xvi) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1975, published in Notification No. G.S.R. 49 in Gazette of India dated the 18th January, 1975.
- (xvii) The Indian Police Service (Cadre) Amendment Rules, 1975, published in Notification No. G.S.R. 50 in Gazette of India dated the 18th January, 1975.
- (xviii) The Indian Police Service (Pay) Amendment Rules, 1975, published in Notification No. G.S.R. 51 in Gazette of India dated the 18th January, 1975.
- (xix) The Indian Police Service (Uniform) Amendment Rules 1975, published in Notification No. G.S.R. 52 in Gazette of India dated the 18th January, 1975.
- (xx) The Indian Police Service (Probation) Amendment Rules, 1974, published in Notification No. G.S.R. 53 in Gazette of India dated the 18th January, 1975.
- (xxi) The Indian Administrative Service (Seniority of Special Recruits) Amendment Regulations, 1975, published in Notification No. G.S.R. 54 in Gazette of India dated the 18th January, 1975.
- (xxii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1975, published in Notification No. G.S.R. 55 in Gazette of India dated the 18th January, 1975.
- (xxiii) The Indian Administrative Service (Cadre) Fourth Amendment Rules, 1975, published in Notification No. G.S.R. 56 in Gazette of India dated the 18th January, 1975.
- (xxiv) The Indian Forest Service (Pay) Amendment Rules, 1975, published in Notification No. G.S.R. 136 in Gazette of India dated the 1st February, 1975.
- (xxv) The Indian Police Service (Uniform) Second Amendment Rules, 1975, published in Notification No. G.S.R. 137 in Gazette of India dated the 1st February, 1975.
- [Placed in Library. See No. LT-8896/75].
- (b) A copy of the Ministers' (Allowances, Medical Treatment and Other Privileges) Second Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 693(E) in Gazette of India dated the 23rd December, 1974, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- [Placed in Library. See No. LT-8896/75].
- SHRI P. G. MAVALANKAR (Ahmedabad): On a point of order.
- MR. SPEAKER: No point of order. I tell you once for all that I cannot allow anything like this.
- SHRI P. G. MAVALANKAR: On a point of order on the adjournment motion.
- MR. SPEAKER: There is no adjournment motion. I am not allowing anything.

(Interruptions)